

**NATIONAL COMPANY LAW TRIBUNAL**

**NEW DELHI BENCH**

(IB) 452(ND)/2017

**CORAM:**

**PRESENT: MS. DEEPA KRISHAN  
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA  
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.10.2018**

**NAME OF THE COMPANY: M/s Power2sme Pvt. Ltd. Vs. JV Strips Ltd. &  
Ors.**

**SECTION OF THE COMPANIES ACT: 9 of IBC, 2016**

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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<b>For the Petitioner:</b>	Mr. Pankaj Bhagat, Mr. Tusharika Sharma and Mr. Amitav Bachchan, Advocates			
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<b>For the Respondent:</b>	Mr. Sanjeev Sagar, Mr. J. Kiran, Mr. Rajiv Shankar Dwivedi and Mr. Devadhir Nanda, Advocates			
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**ORDER**

Ld. Counsel for the RP submits that the period of 180 days is due to expire .  
As per the resolution passed by the COC, Application has been filed for seeking  
extension of further CIR period. The said application is not before us.

Renotify this case on 11<sup>th</sup> October, 2018.

CA 301/2018 has been filed by the Operational Creditor invoking the  
provisions of Section 70 of the Code. Let reply to this application be filed. It is  
also submitted that despite directions given to the Ex-Directors of the Suspended

(Sapna)

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Board vide order dated 28<sup>th</sup> May, 2018 to cooperate with RP, they have not done so. The RP may initiate such other steps as required.

To come up on 11<sup>th</sup> October, 2018.



**(Deepa Krishan)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**